world. Sir, in such a situation I would like to ask the hon. Minister how far the production of IDPL has contributed to lessen our dependence on American imports. If the contribution of IDPL is not appreciable, may I know whether the hon. Minister will give direction to them to produce more pharmaceutical goods with a view to lessening our dependence on American imports appreciably?

SHRI C. P. MAJHI: Sir, we have no information regarding the pay-offs and bribes given to IDPL or any other Indian organisation. This is not our job. It is the job of the Home Ministry and other Ministries to look into it. Regarding the expansion of IDPL and giving it a leading role to meet the requirements of the country, we have been giving a lot of attention to it.

SHRI NABIN CHANDRA BURAGO-HAIN: Is it a fact that the worst situation of unemployment has arisen in Calcutta? And against that, there is also easy availability of talents. May I ask the hon-Minister whether he will consider setting up a unit of the IDPL at Calcutta to relieve the situation?

SHRI PRAKASHCHAND B. SETHI: Sir. it is true that as far as the eastern region is concerned, consisting of West Bengal, Assam and other smaller States, most of their requirements at present are being met from Bombay pharmaceutical companies. But, at the moment, the question relates to Smith Stanistreet and Company. We have this company under active consideration. The management has already been taken over, and we have invested Rs. 60 lakhs. But the other question will also receive our attention.

DR. RAJAT KUMAR CHAKRA-BARTI: Sir. the hon. Minister just now stated in answer to part (b) of the question: "No. Does not arise." This is about the question of there being a big inventory. But about a week ago, the same question came up and the hon. Minister replied that because of the large accumulation of stocks, the production had been down from Rs. 34 lakhs in November to Rs. 19 lakhs in February. Actually the question was put because the IDPL is forcing those items on Smith Stanistreet

and Company which have a tendency to create accumulated stocks, but they not supplying those raw materials the products of which have a ready market. If they supply the required raw materials and give only 30-40 days' credit for them, there should not be any large stock or any large inventory. So the question has not The main question been answered. whether the raw materials, the products or formulations of which have a good market, are being supplied by the IDPL The inventory there is already about Rs. 40 lakhs, as per the admission of the hon. Minister in reply to last weeks' auestion

SHRI PRAKASHCHAND B. SETHI: Sir, the production of this company has now more or less picked up in the last three months and the inventory is also under control and it is gradually going down. Therefore, it is not correct to say that the IDPL is not supplying the requisite raw materials to this company. As a matter of fact, the IDPL is the authorised controller and they are very much interested in the upbringing of this factory.

MR. CHAIRMAN: Next question.

Strength of Judges in Supreme Court

*427. SHRI S. W. DHABE: Will the Minister of LAW, JUSTICE AND COM-PANY AFFAIRS be pleased to state:

- (a) whether Government propose to increase the strength of Judges in the Supreme Court; if so, the details thereof;
- (b) what arrangements are being made to provide additional court rooms and other amenities for the additional Judges?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) No. Sir.

(b) Does not arise.

श्री ओम प्रकाश त्यागी: मैं मंत्री महोदय से यह जानना चाहता हूं कि क्या यह सच है कि सुप्रीम कोर्ट के जजेज श्रौर हाईकोर्ट जजेज, दोनों ही वर्ष के 365 दिनों में केवल 210 दिन काम करते हैं जब कि सरकार के श्रन्य विभागों में वर्ष के श्रिधकांश दिनों में काम होता है, श्रौर यही कारण है कि

सुप्रीम कोर्ट श्रौर हाईकोर्ट्स दोनों में बहुत से केसेज पड़े हुए हैं, दस-दस साल श्रौर 15-15-साल तक के श्ररसे से, जिसका हल नहीं निकल रहा है? तो क्या मैं प्रार्थना करूं श्रापसे कि क्या मंत्री जी यह श्राश्वासन देंगे कि जजेज को भी सरकार के श्रन्य विभागों की भांति ही वर्ष में पूरा काम करना होगा श्रौर उनकी छुट्टियां कम की जाएं?

SHRI BEDABRATA BARUA: Sir, this is not a matter that could be settled by the Government. I think the Supreme Court by tradition has a longer vacation. I do not think we should grudge it.

SHRIMATI SUMITRA G. KULKARNI: At present, it is only the High Judges who are made Judges of the Supreme Court. I would like to know from the hon. Minister whether he will consider appointing directly to the Supreme Court Bench eminent lawyers and After all, they are being appointed to the High Courts and we should continue that system whereby we have the benefit of the knowledge of these new lawyers and advocates who are doing practice, on the Supreme Court Bench. Wilf Minister consider this proposal ?

SHRI BEDABRATA BARUA: Sir, this is a suggestion for action. In any case, on these matters the proposals come from the Supreme Court and the Government considers those proposals. Then people are selected. I do not like to say anything more.

श्री जगदीश जोशी: क्या माननीय मंत्री जी यह बतलाने की कृपा करेंगे कि सुप्रीम कोर्ट में पेंडिंग मुकद्दमात को देखते हुए जिनका निर्णय होने में दो-दो, तीन-तीन, चार-चार ग्रीर दस-दस साल तक लग जाते हैं ग्रीर इस तरह के दीवानी ग्रीर फौजदारी के जितने केसेज फैसले होने के लिए वहां पर पड़े हुए हैं, उन पर गौर करते हुए क्या सरकार यह वाजिब समझेंगी कि जजों की संख्या बढ़ाकर बीस सूती कार्यक्रम के ग्रनुरूप इस देश की जनता को सर्वोच्च

न्यायालय द्वारा शीघ्रातिशीघ्र न्याय दिलाया जा सके ?

MR. CHAIRMAN: He said there is no necessity.

SHRI JAGDISH JOSHI: Has he answered my question?

SHRI BEDABRATA BARUA: It is not that Supreme Court cases are pending for a long time. In fact the Supreme Court has taken action recently to expedite the disposal of cases. It has been found that there are some groups of cases pending which are due to writ petitions. Otherwise large numbers of cases are disposed of. Government does not feel that the arrears before the Supreme Court are very large.

SHRI SAWAISINGH SISODIA: Comsidering the number of pending cases, I would like to know from the hon. Minister as to what are the other important criteria or principles for increasing or decreasing the number of Judges in the Supreme Court.

SHRI BEDABRATA BARUA: The number is increased from time to time. As the hon. House knows we started with three. Then the number has been increased up to fourteen now. This was done only in 1971. The Government has no proposals from the Supreme Court to increase the number beyond fourteen. As and when the necessity arises and if the Government feels that there is no other way to expedite disposal of cases, then the strength may be further increased.

SHRI SAWAISINGH SISODIA: What is the principle?

SHRI BEDABRATA BARUA: It depends on the quantity of work.

Separation of Indian Surgical Instruments of Madras from Indian Drugs and Pharmaceuticals Ltd.

*428. SHRI SAWAISINGH SISODIA:† SHRI HARSH DEO MALAVIYA:

SHRI SARDAR AMJAD ALI:

Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

^{*}The question was actually asked on the floor of the House by Shri Sawaisingh Sisodia.